Corruption in judicial services

2006. SHRI K. SOMAPRASAD: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government proposes to workout any concrete policy to save judicial service from corruption and if so, the details thereof;
- (b) the number of Judges of High Courts and District Courts who have been compulsorily retired or imposed with a ban on their judicial power during the last three years till date, State-wise details thereof; and
- (c) whether regular monitoring of the Judges of the District Courts/High Courts are being done to check corruption in judicial service and if so, the details thereof?

THE MINISTER OF LAWAND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) The issue of checking corruption in the judiciary is to be addressed by the judiciary itself, as it is an independent organ under the Indian Constitution. Accountability in higher judiciary is maintained through "in-house procedure" adopted by the Supreme Court in Full Court meeting held on 7th May, 1997. As per the "In-house procedure" Chief Justice of India is competent to receive complaints against the conduct of the Judges of the Supreme Court and the Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of High Court Judges. Further, as per Article 235 of the Constitution of India, the control over District Courts and Courts subordinate thereto vests in the High Court.

Complaints and representations regarding allegation of corruption received are forwarded to the Chief Justice of India or to the Chief Justice of the concerned High Court, as the case may be, for appropriate action. Similarly, complaints/representations against member of Subordinate Judiciary received are forwarded to the Registrar General of the concerned High Court, for appropriate action.

(c) Does not arise in view of (a) and (b) above.

Women Judges in High Courts

2007. SHRI NARAIN DASS GUPTA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ministry is aware that as per the India Justice Report, the share of women Judges came down to 28 per cent in Subordinate Courts and 11 per cent in High Courts;